

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 1488
(To be answered on the 24th November 2016)

WAGES TO CONTRACTUAL EMPLOYEES

1488. SHRI GANESH SINGH

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

(a) whether his Ministry proposes to pass on necessary instructions to the companies/agencies under its control to pay wages to the contractual employees hired directly by them following the due procedure at par with regular employees in view of Supreme Court decision on 26th October, 2016 that contractual employees working in various departments and agencies are entitled to wages at par with permanent employees terming the act of paying less wages to contractual employees an act of enslavement emerging out of a domineering position;

(b) if so, the details thereof; and

(c) the time by which it is likely to be implemented?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री

(Shri Jayant Sinha)

(a) The Ministry of Civil Aviation follows instructions / guidelines issued by the Nodal Ministries / Departments of Government of India in the matter of Wages, Salary & Employment of regular and contractual employees. No instructions / guidelines have been received in this Ministry from Nodal Ministries / Departments regarding payment of wages at par with regular employees.

(b) & (c) Does not arise